

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 55/Chd/Hry/2017

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:

PCK Buderus (India) Special Steels Pvt. Limited.

...Operational Creditor/Petitioner

Vs.

Sungil India Pvt. Limited.

...Corporate Debtor/ Respondent

Present: Mr. Akash Soni, Advocate for Operational Creditor/Petitioner.
Mr. Navdeep Monga, Advocate for Corporate Debtor/ Respondent

Learned counsel for the petitioner has filed compliance affidavit dated 21.08.2017 of the Authorised Representative of the petitioner-company and also certificate of the financial institution i.e. ICICI Bank in order to comply with the requirement of Section 9 (3) (c) of the Insolvency and Bankruptcy Code, 2016. The same be taken on record.

Mr. Navdeep Monga, Advocate filed Memo of Appearance for the Corporate Debtor and seeks time to file Power of Attorney along with resolution of Board of Director of the respondent-company authorising him to appear on its behalf. Let the needful be done at least three days before the next date.

Learned counsel for the respondent seeks time to file reply/objections. The reply/objections, if any, be filed at least three days before the next date with copy advance to the counsel opposite.

List the matter for arguments on 15.09.2017.



(Justice R.P.Nagrath)
(Member (Judicial))

September 04, 2017

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